

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 4776/2002

(From the judgement and order dated 06/05/2002 in CRLA 217/86  
of The HIGH COURT OF M.P AT GWALIOR)

BRIJPAL SINGH

Petitioner (s)

VERSUS

GOVT. OF M.P.

Respondent (s)

( With Appln(s). for exemption from filing O.T. )  
( With Office Report )

Date : 25/11/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU  
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Dr. T.N. Singh, Sr. Adv.  
Mr. J.P. Pandey, Adv.  
Mr. N.K. Sharma, Adv.  
Mr. D.N. Mishra, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....J  
.SP2

Leave granted.  
Liberty to file additional papers, if any, within  
six weeks.

.SP1

(Meenu Sethi)  
Court Master

(Om Prakash)  
Court Master